

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos. 3718-3719/2020

(Arising out of impugned final judgment and order dated 03-01-2020 in CRLA Nos. 4675/2016 and 4506/2016 passed by the High Court of Judicature at Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SUNDER

Respondent(s)

(FOR ADMISSION and IA No.77023/2020-EXEMPTION FROM FILING O.T.
IA No.80265/2020 - FOR IMPEADMENT/INTERVENTION)

Date : 24-08-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. Dhirendra Parmar, Adv.
 Mr. Sarvesh Singh Baghel, AOR
 Ms. Shivranjani Ralawata, Adv.

For Applicant(s)/ Mr. Varun Singh, Adv.
Complainant Mr. Nitin Saluja, AOR
 Mr. Satwik Mishra, Adv.
 Mr. Akshey Dev, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Learned counsel for the petitioner-State points out that Special Leave Petition against the impugned order has been filed by the complainant (who is also represented before us today) being S.L.P.(Cr1.) Diary No.4302 of 2020.

List the present petition and the application on behalf of complainant for impleadment/intervention on the same day along with SLP(Crl.)Diary No.4302 of 2020.

We are informed that the said matter is scheduled to be listed on 7th September, 2020.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR